

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 06/131/ND/17

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: M/s Shakti Bhog Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 131

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s) :	Mr. N.P.S. Chawla, Advocate Ms. Vaishnavi Rao, Advocate		
	For the Respondent (s) :	None		

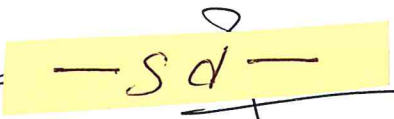
ORDER

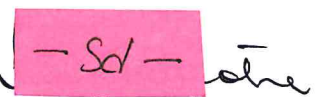
Pursuant to the notice issued to the ROC and the office of the Income Tax Department, the only objection to filing the revised financial statements and Report for the financial year 2013-14 is that consequential revision of the financial statements already filed for the financial year 2013-14 would also be required. Ld. Counsel for the Petitioner submits that the applicants have undertaken to do the needful. There are no other objections other than this point by both the departments.

In view of the same, this application is allowed. The Petitioner is allowed to file the revised financial statements and Report for the financial year 2013-14 on the undertaking that they shall be taking necessary steps for revising the financial statements for 2013-14.

Petition disposed off in terms of the above.

File be consigned to the record.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)